

INCOME TAX APPELLATE TRIBUNAL
“DEHRADUN BENCH”
(Through Video Conferencing)

BEFORE
SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER

ITA Nos. 5032, 5033/Del /2018
Asstt. Years 2013-14, 2014-15

Gagan Preet Singh Kohli FR-35, Race Course, Dehradun Uttarakhand PAN APEPK6943H (Appellant)	Vs.	ITO, Ward-3, Dehradun (Respondent)
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Assessee by:	Shri Mukesh Kohli, CA
Department by :	Shri Naveen Chandra Upadhyaya, Sr. DR
Date of Hearing	20/01/2021
Date of pronouncement	20/01/2021

ORDER

PER R.K. PANDA, AM

These two appeals filed by the assessee are directed against the common order dated 15th May, 2018 passed by the Ld. CIT (A)- Dehradun relating to assessment year 2013-04 and 2014-15 respectively. For the sake of convenience these were heard together and are being disposed of by this common order.

2. The Ld. Counsel for the assessee, at the outset submitted that the assessee wants to withdraw the appeal as it has opted for the Vivad se Vishwas Scheme 2020.

3. In view of the above submission of the assessee and in absence of any objection from the side of the Ld. Sr. DR, the request of the assessee seeking withdrawal of the appeals is allowed. The appeals are dismissed as withdrawn.

**Order pronounced in the open court at time of hearing
itself i.e. on 20th January, 2021.**

sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Date: 20th January, 2021

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi